

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the order dated 15/11/2017 read with order dated 13/04/2018
of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled
Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66
dated 08/12/2017).

File no. 479

Applicant : Sh.Gursharan Singh S/o Surat Singh

Present : None

Order :

1. The applicant has averred that he is an unemployed labourer and had invested "some amount" with Pearls Company which had promised him that after maturity, the whole amount along with interest would be paid to him but he has not received even a single penny so far. He seeks attachment and sale of the assets of Pearls Company and its employees.
2. This application is addressed to the Hon'ble Prime Minister of India with copies thereof being marked to the Hon'ble Chief Justice of India, Hon'ble President of India, Supreme Court as well as to me. Property of PACL already stands attached for sale in compliance with orders of the Hon'ble Supreme Court in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI. No document whatsoever is however appended to this application regarding deposit of any amount. No action is on this application which stands rejected. File be consigned to records.

Date : 21/06/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date :21/06/2018


R. S. Virk
Distt. Judge (Retd.)